

over that to Appellants on the ground
that Respondents mortgage deed was re-
gistered prior to Appellants, that (2) the
Acting Senior Assistant Judge has errone-
ously held that there is no bar to Sudashin's
mortgaging his own share in the property
in dispute, the said Sudashin not being
in possession at the time he granted the
mortgage, that (3) the Acting Senior Assis-
tant Judge has given the precedence to
mortgage unaccompanied by possession
over Appellants mortgage which was
accompanied by possession: and that (4)
the Acting Senior Assistant Judge
has awarded a claim on a plaint
filed by a party not authorized to
file it.

The Court confirm the Decree
of the Senior Ass't Judge with
costs in Special Appellant.

Joseph Arnold
Hewson.

MEMORANDUM OF COSTS incurred in Special Appeal No. 217.

of 1864 against the decision of the Senior Appellate Judge of the District of the Koutum and disposed of on the 1st August 1864 by confirming the same with Costs.

BY THE APPELLANTS

In the District.				
In the Moonuff's Court (including v. fee)	53	12	2	✓
In the Senior Appellate Judge's Court including the costs in Nos 191 & 195	145	1	6	✓
In this Court.				198
Stamp for Memorandum of Special Appeal	50	"	"	✓
Stamps for copies of Decree and Judgment	8	8	"	✓
Stamp for Vukeelutnamas two	4	"	"	✓
Batta for Process and Postage	1	12	"	✓
Sectioner's Fee	3	19	"	✓
Vukeel's Fee	28	3	2	✓
				95
				8
				11
				✓
				294
				67
				✓

BY THE RESPONDENT.

In the District.				
In the Moonuff's Court	109	15	8	✓
In the Senior Appellate Judge's Court including costs in Nos 191 and 195	118	10	4	✓
In this Court.				228
Stamps for Vukeelutnamas two	4	"	"	✓
Vukeel's Fee	28	3	2	✓
				32
				32
				✓
				260
				132
				✓



Cyrene
Sealer
Cyrene
Acting Registrar

The 1st day of August 1864